

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:4954
ANSWERED ON:24.04.2003
REHABILITATION SCHEMES FOR HANDI APPED PERSONS
RAVINDRA KUMAR PANDEY

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of handicapped persons in the country including Jharkhand as on date, State-wise;
- (b) the details of the rehabilitation schemes launched by the Government;
- (c) the amount allocated for various States` including Jharkhand under the said scheme during the last three years, till date; and
- (d) the steps taken by the Government to provide special assistance to handicapped persons to enable them to face day to day problems?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (DR. SANJAY PASWAN)

(a) The National Sample Survey Organisation (NSSO) had conducted a Survey in the 47th Round during July-December, 1991 to collect information on the number of persons with disabilities. This survey has estimated that 1.9% of the population are affected by some kind of physical disability. A statement showing the State-wise population of persons with disabilities as per the 1991 survey is given at Annexure. I. A separate survey (Report No. 391) of children (age 0-14 years) with delayed mental development in all the States and Union territories during July-December 1991 has also been conducted by them. The survey showed a possible level of mental retardation of about 3 percent among children.

(b) to (d) A statement is provided at Annexure.II.

ANNEXURE.I

Annexure referred to in reply to part (a) of the Lok Sabha Unstarred Question No.4954 for answer on 24.4.2003 put forth by Shri Ravindra Kumar Pandey, regarding Rehabilitation Schemes for Handicapped Persons.

State-wise details of physically disabled people as per the survey conducted by NSSO in 1991.

S. No. Name of the State Estimate number of persons with disabilities (in lakhs)

1	Andhra Pradesh	15.72
2	Assam	2.71
3	Bihar	13.61
4	Gujrat	6.95
5	Haryana	3.04
6	Himachal Pradesh	1.40
7	Karnatka	8.76
8	Kerala	5.56
9	Madhya Pradesh	12.87
10	Maharashtra	18.19
11	Orissa	7.20
12	Punjab	5.31
13	Rajasthan	7.23
14	Tamil Nadu	12.36
15	Uttar Pradesh	25.50
16	West Bengal	11.79

All India 161.54

Note: 1: Figure includes

- (i) visual,
- (ii) hearing,
- (iii) Speech and
- (iv) locomotors disability.

Note :2: For the remaining States/UTs, results are not presented, as the sample size was not considered large enough to provide reliable estimates. However, the results presented at the All-India level include all the States/ UTs. Around 2-3% of children suffered from mental retardation. Figures regarding mentally ill are not known.

Note: 3 : The State of Jharkhand was created in 2000.

ANNEXURE.II

Annexure referred to in reply to part (b) to (d) of the Lok Sabha Unstarred Question No.4954 for answer on 24.4.2003 put forth by Shri Ravindra Kumar Pandey, regarding Rehabilitation Schemes for Handicapped Persons.

(b) The Ministry of Social Justice & Empowerment is supporting six National Institutes / Apex level Institutions set up in each major area of disability which work, inter-alia towards, manpower development through long term and short term training programmes, provide rehabilitation services, undertake functional research etc. The Artificial Limbs Manufacturing Corporation of India (ALIMCO), a public sector undertaking under the aegis of this Ministry manufactures and promotes availability, supply and distribution of quality aids and appliances for persons with disabilities. The National Handicapped Finance & Development Corporation (NHFDC), set up in 1997, provides financial assistance to persons with disabilities on soft terms for self-employment and income generating activities. Schemes are also under implementation for providing support to non-government organizations working for various programmes for rehabilitation of persons with disabilities.

(c) The amount released to the all States including Jharkahand under the following schemes for welfare of persons with disabilities is given below

Rs. in lakhs

Schemes	Year		All States Of Which		All States Of Which	
	2000-01	2001-02	Jharkhand	Jharkhand	Jharkhand	Jharkhand
Scheme to Promote Voluntary Action for Persons with Disabilities	6213.10	Nil	6081.91	7.00	7553.70	20.94
Scheme of assistance to disabled persons for purchase and fitting of aids and appliances.	2910.74	Nil	4357.60	1.00	5700.00	4.00
National Programme For Rehabilitation of Persons with Disabilities (NPRPD)#	5551.95	210.85	4361.20	156.05	Nil	Nil

The Scheme has since been transferred to States/ Union Territories from the 10th Five Year Plan.

(d) The Government has taken initiatives for ensuring wider coverage and holistic rehabilitation of persons with disabilities. One hundred and thirty districts have been identified for setting up District Centers with the objective of providing rehabilitation services. Schemes are also under implementation for setting up Composite Regional Centres for providing composite rehabilitation services and Regional Rehabilitation Centres (RRCs) for persons with spinal injuries and other orthopaedic disabilities. Besides, the National Programme for Rehabilitation of Persons with Disabilities (NPRPD) scheme has been approved in the State sector for creating infrastructure at State/District/ Block and Gram Panchayat level for providing comprehensive rehabilitation services. A scheme has also been approved for setting up of four Auxiliary Production Centres of Artificial Limb Manufacturing Corporation of India (ALIMCO) to expand the production capacity and for easy availability of quality aids and appliances. The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities set up in 2000 extends support to registered organisations to provide need based services during periods of crisis in the family of the persons with disability and also promotes measures for care and protection of these persons in the event of death of their parents or guardians. For educational and economic empowerment of persons with disabilities, the Persons with Disabilities Act, 1995 provides for 3% reservation in seats for persons with disabilities in all Government educational institutions and other educational institutions receiving aid from the Government and 3% reservation of identified posts in Government establishments and Public Sector Undertakings.